

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 294 OF 2018 & IA NO. 1510 OF 2018

Dated: 20th December, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Raygen Power Private Limited Limited **Appellant(s)**
Versus
Karnataka Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Sakie Jakharia

Counsel for the Respondent(s) : Mr. Balaji Srinivasan
Mr. Siddhant Kohli
Mr. Mayank Kshirsagar for R-2

Mr. Nithin Saravanan
Ms. Arunima Singh
Ms. Priyadarshini for R-3

ORDER

Learned counsel appearing for the Respondent No.3 submitted that he does not propose to file any reply on behalf of Respondent No.3. Learned counsel appearing for the Appellant submitted that she will file rejoinder to the reply filed by Respondent No.2 during the course of the day.

Submissions made by learned counsel appearing for the Appellant and Respondent No.3, as stated above, are placed on record.

Learned counsel appearing for the Appellant is permitted to file the rejoinder to the reply filed by Respondent No.2 in the Registry during the course of the day.

List the matter on **14.01.2019.**

(Ravindra Kumar Verma)
Technical Member

(Justice N. K. Patil)
Judicial Member

Pr/ss